

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 151 OF 2015 IN  
DFR NO. 326 OF 2015**

**Dated: 28<sup>th</sup> August, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Tata Sponge Iron Ltd. .... Appellant (s)  
Versus  
Odisha Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Ashok K. Praija, Sr. Adv.  
Mr. R.M. Patniak  
Mr. P.P. Mohanty

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshi Andley for R.2 & 3

Mr. R.B. Sharma for R.4 & 5

Mr. Rutwik Panda for R.1

**ORDER**

**IA NO. 151 OF 2015  
(Appl. for condonation of delay)**

Learned counsel for Respondent Nos. 2 & 3 seeks three weeks time to file reply.  
He may file the same on or before 18.09.2015 after serving copy on the other side.

List the matter on **23.09.2015**.

**(I.J. Kapoor )  
Technical Member  
Ts/dk**

**(Justice Ranjana P. Desai)  
Chairperson**